

OA No. 515/2022

In the matter of :

Dharamvir

Applicant

V/s

State of Haryana & Anr. Respondent

REPLY ON BEHALF OF RESPONDENT NO.6 i.e. HARYANA  
STATE POLLUTION CONTROL BOARD

Most Respectfully Showeth:

1. That a letter dated 23.04.2022 complaining about pollution of Holy River Markanda at Naraingarh, Ambala was submitted to this Hon'ble Tribunal by Sh. Dharamvir S/o Sh. Om Prakash, H.No.- 521/13, Milk Road, Krishna Colony, Naraingarh, Distt.- Ambala. The applicant has submitted that polluted industrial waste water of factories located at Kala Amb, Trilokpur road, Himachal Pradesh is being discharged in river Markanda through Kaimi Nala/ drain illegally created on the land of one paper mill in Himachal Pradesh.
2. That this Hon'ble Tribunal while taking cognizance of the present application, vide order dated 01.09.2022, constituted the Joint Committee comprising of Additional Chief Secretary/ Principal Secretary, Department of Jal Shakti, Environment & Industry and Pollution Control Boards of State of Himachal Pradesh (HP) and Haryana and Deputy Commissioners of Nahan (HP), Ambala & Kurukshetra with direction to meet within three weeks to verify the factual position and take appropriate remedial action by



following due process of law and submit the report within three months.

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3. That the joint committee visited the site on 21.09.2022 & 21.10.2022 and the joint inspection report was submitted on 23.11.2022. The main observations given by Joint Committee in said report are given below:

(i) No untreated waste water discharge by any industrial unit through illegally constructed drain/ by-pass structure into River Markanda was observed.

(ii) The Paper Mill i.e M/s Ruchira Paper Limited, Vill-Jattanwallah Nallah, Trilokpur road, Kala Amb was found complying to the discharge norms prescribed under The Environment (Protection) Act, 1986.

(iii) The water quality of River Markanda was meeting the Primary Water Quality Criteria for bathing water (water used for organized outdoor bathing) prescribed under The Environment (Protection) Act, 1986. The joint committee was apprised about the projects such as CETP-cum-STP Kala Amb and Sewerage Treatment Plant Trilokpur are underway and about to commission shortly, which will further improve the water quality of River Markanda.

(iv) HPSPCB is regularly monitoring the ground water quality of Kala Amb area. No ground water contamination is found in Kala Amb area.

4. That while considering the report of Joint Committee, this Hon'ble National Green Tribunal vide order dated 24.11.2022 has considered it appropriate to have response of respective respondents including the answering respondent.

5. That it is humbly submitted that Markanda River is entering in Haryana at Kala Amb. A nallah namely Jatton Wala Nallah is



coming from industrial area, Himachal Pradesh meeting Markanda River at Kala Amb. Detailed factual position has already been placed on record. The Himachal Pradesh Pollution Control Board has submitted that it is regulating the discharge of industries at Kala Amb. It has been further submitted by HPSPCB that CETP -cum- STP Kala Amb and STP Trilokpur are under way and about to be commissioned shortly to improve the quality of Markanda River.

There was no other source of industrial effluent observed which is meeting to the River Markanda by the joint committee.

- 6. That regular monitoring of the water quality river Markanda is being conducted. The answering respondent is committed to extend its cooperation as required to check and prevent the inter-state water pollution.

*[Signature]*  
Regional Officer  
11/03/2013

Haryana State Pollution Control Board, Ambala

Place:  
Ambala

Verification:

Verified that the contents of para No. 1 to 6 of the above reply are true and correct to my knowledge and information is derived from the official record. No part of it is false and nothing material has been concealed therefrom.

Place:  
Ambala

*[Signature]*  
Regional Officer  
11/03/2013

Haryana State Pollution Control Board, Ambala